

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

38. C.P. 250/2019

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 08.04.2024**

**NAME OF THE PARTIES:- Ms Parth Trading Co**  
**Vs.**  
**Ina Paper Trade Pvt Ltd**

**Section: 270, 271 and 273 of Companies Act, 2013**

---

**ORDER**

None present from either. Perusal of the records reveals that on the last date of hearing also none has appeared on behalf of the Petitioner. It appears that the Petitioner does not want to prosecute the matter any further. In these circumstances, this bench has left with no option either to dismiss the present Company Petition. Accordingly, **CP 250 (MB)2019** is **dismissed** for **non-prosecution**. File be consigned to record.

All pending IAs/MAs, if any, connected with the present Company Petition be disposed of the in terms of the above order.

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**

*ANKIT*

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**